

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION NO.06 OF 2022

IN THE MATTER OF:

PV.Subramanya Varma
S/o Achyutha Rama Raju,
Hyderabad

Versus

State of Telangana,
Rep. by its Principal Secretary,
EFS & T Department & Others

REPORT OF THE DISTRICT COLLECTOR, SANGAREDDY (R-8)

RUNNING INDEX

| Sl.No | Date | Particulars | Page No. |
|-------|------------|--|----------|
| 1 | 16.05.2024 | Report of the District Collector, Sangareddy | 1-4 |
| 1 | 16.04.2024 | Assistant Director, Mines & Geology, Sangareddy District Lr.No.2114/NGT/2019 | 5-10 |
| 2 | 12.11.2022 | Joint Chief Environmental Engineer, TSPCB, Zonal Officer, Ramachandrapuram, Sangareddy Order No.GEN/173/TSPCB-ZO/RCP/LH/2022-239 | 11-19 |
| 3 | 01.05.2024 | Revenue Divisional Officer, Sangareddy Lr.No.B2/3720/2024 | 20-25 |
| 4 | 16.06.2023 | Hon'ble High Court, Telangana at Hyderabad Orders in W.P.No.15103 of 2023 | 26-32 |
| 5 | 04.05.2024 | Environmental Engineer-I, Telangana State Pollution Control Board, Sangareddy Report vide Lr.No.PTC292/PCB/RO-I:SRD/2024 | 33-55 |

Place: Sangareddy
Date: 23.05.2024


H.Yasmeen Ali
Counsel for the Respondent No.8

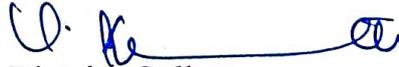
**REPORT OF THE DISTRICT COLLECTOR, SANGAREDDY
(RESPONDENT NO.8)**

- 1) It is humbly submitted that, the Hon'ble National Green Tribunal (SZ), Chennai in its Order dated 31.01.2024 in O.A.No.6 of 2022 directed the District Collector, Sangareddy to file a report, as the report of the TSPCB appears to be incorrect, as the photographs reveal that the unit was still in operation and posted the case on 15.02.2024 and in turn the case was adjourned to 15.03.2024 and the case was posted for final hearing on 20.05.2024 with a direction to the District Collector, Sangareddy and Department of Mines & Geology for filing report.
- 2) In connection, it is humbly submitted that, the Assistant Director, Mines & Geology, Sangareddy District submitted a report vide Lr.No.2114/NGT/2019, dated 16.04.2024 (Enclosed as **Annexure-I**), submitted a report out of the (6) respondent Stone Crushers i.e., (i) M/s Pulluri Mining & Logistics Pvt. Ltd., Unit-I, (ii) M/s Akrid Infra, (iii) M/s Hi-Tech Stone & Robos and Industry, (iv) M/s Gold Dust Ventures LLP, (v) M/s Sri Sai Balaji Stone Crushers and (vi) M/s Hanuman Enterprises, except M/s Sri Sai Balaji Stone Crushers, all the other (5) crushing units were stopped functioning and dismantled, subsequent to the Joint Inspections conducted by Vigilance & Enforcement, Revenue, TSPCB, Electricity and Mines & Geology Department on 03.09.2022 & 03.11.2022. The M/s Sri Sai Balaji Stone Crusher was levied with Environmental Compensation Fee of Rs.30,25,000/- on 12.11.2022 (Enclosed as **Annexure-II**) for observing violation of the orders of the TSPCB during the on the Joint Inspection conducted on 03.11.2022. It is humbly submitted that, the petitioner Sri PV.Subramanya Varma attended the Inspection of


District Collector,
Sangareddy
COLLECTOR
SANGAREDDY DISTRICT.

the Crushing Units conducted by the Pollution Control Board on 28.01.2024. During the inspection conducted on 28.01.2024 it was observed that out of (6) respondent crushing units except Sri Sai Balaji Stone Crushers all the other (5) crushing units were dismantled and the M/s Sri Sai Stone Crushers is in non-functional state and the TSPCB has been carrying out to ensure no operations of the crushing unit is carried out.

- 3) Further it is humbly submitted that, the Director, Mines & Geology, Sangareddy District in his report also reported that, a Joint Inspection of M/s Sri Sai Balaji Stone Crushers has also been conducted on 26.03.2024 with a team consisting officials of Pollution Control Board, Vigilance & Enforcement, Revenue Department, Electricity Department and Mines & Geology Department during which it is observed that, the crushing unit is not in functional state and there are no indications of any recent crushing activity. Further the Conveyor Belts of the Crushing Unit was also removed and kept aside. Rocks and Boulders were stocked irregularly towards North-East to North-West side of the Crusher site. Further the Power Supply to the Crushing unit has been disconnected and the Crusher has been sealed by the TSPCB Officials earlier and the same was found intact. Photographs showing the inspection of the site is enclosed to the Report of the Assistant Director, Mines & Geology, Sangareddy District submitted a report vide Lr.No.2114/NGT/2019, dated 16.04.2024 which was enclosed herewith as **Annexure-I**.
- 4) It is humbly submitted that, the Revenue Divisional Officer, Sangareddy submitted a report on 01.05.2024 vide Lr.No.B2/3720/2024 (Enclosed as **Annexure-III**) stating that, the Power Supply of the Crushing Unit was already disconnected, the


District Collector,
COLLECTOR
Sangareddy
SANGAREDDY DISTRICT.

Conveyor Belt was removed and the Control Panel was already seized. After seize of the respondent Crusher Unit no activity has been taken place.

- 5) It is humbly submitted that the Environmental Engineer-I, Telangana State Pollution Control Board, Sangareddy submitted a report on 04.05.2024 vide Lr.No.PTC292/PCB/RO-I:SRD/2024 (**Enclosed as Annexure-V**), wherein it is reported that, the Pollution Control Board vide its order No.Gen/173/TSPCB/ZO/RCP/LH/2022-229, Dated 12.11.2022 levied Environmental Compensation Fee of Rs.30,25,000/- on the respondent M/s Sri Sai Balaji Stone Crushers for operating the Crushing Unit without consent of the Pollution Control Board. It is submitted that, the Pollution Control Board addressed a letter to the District Collector, Sangareddy on 11.04.2023 to requesting to recover the Environmental Compensation Fee levied on the respondent Crushing Unit under Revenue Recovery Act, 1864. Accordingly, the Tahsildar, Ramachandrapuram Mandal issued demand notice Revenue Recovery Act, 1864 on 06.04.2023. Subsequently, the M/s Sri Sai Balaji Stone Crushers paid an amount of Rs.4,50,000/- out of total Environmental Compensation Fee levied on the Unit i.e., Rs.30,25,000/-. The Tahsildar, Ramachandrapuram Mandal for the remaining unpaid Environmental Compensation Fee Rs.25,75,000/- issued Form-3 & Form-4 Notices on 16.05.2023 and 06.06.2023. Aggrieved by that the M/s Sri Sai Balaji Stone Crushing Unit filed a Writ Petition No.15103 of 2023 before the Hon'ble High Court of Telangana, Hyderabad (**Enclosed as Annexure-IV**) in which the Hon'ble High Court passed orders directing the Petitioner i.e., M/s Sri Sai Balaji Rock and Sand Industries to deposit the compensation amount after deducting the amount already paid to the Board in six


District Collector
Sangareddy
COLLECTOR
SANGAREDDY DISTRICT.

equated monthly instalments commencing from the month of July, 2023 and instalments to be paid in the first week of each month; overall within six months. The Environmental Engineer-I, Telangana State Pollution Control Board, Sangareddy reported that, the respondent Crusher Unit paid 2 instalments of Rs.4,29,116/- (paid on 10.07.2023) and Rs.4,29,116/- (Rs.3,00,000/- on 21.08.2023 and Rs.1,29,116/- on 23.08.2023) to the TSPCB Account bearing No.39271613872 and respondent Unit has not paid the remaining 4 instalments of balance amount i.e., Rs.17,16,768/-. For the remaining 4 unpaid instalments the Pollution Control Board issued notice to the respondent crusher Unit on 19.09.2023, 13.10.2023, 10.11.2023 and 12.12.2023. It is further reported that, the Conveyor Belt of the crushing unit was removed, the Control Panel was seized and the Power Supply to the crushing unit has been disconnected with effect from 17.12.2020 and the unit has not been in operation.

- 6) It is respectfully submitted that, the respondent crushing unit M/s Sri Sai Balaji Stone Crushers has not been functional as the power supply to the unit was already disconnected, conveyor belt was removed and the control panel was seized.
- 7) It is further humbly submitted that, with regard to the remaining balance amount of the Environment Compensation to be paid by the respondent Crushing Unit, notices have been issued to the Unit by the Pollution Control Board to recover the amount following due process of law.

Place: Sangareddy
Date: 16.05.2024


District Collector,
SANGAREDDY DISTRICT.

GOVERNMENT OF TELANGANA

Office of the Asst. Director of Mines & Geology:: Sangareddy

From
M.Raghu Babu, M.Sc.,B.Ed,
Asst. Director of Mines & Geology
SANGAREDDY DISTRICT(I/c).

✓To
The District Collector,
Sangareddy District.

Lr. No. 2114/NGT/2019, Dt.16.04.2024

Respected Madam,

Sub: Mines & Quarries – NGT CASE-O.A.No.06 of 2022 (SZ) -
Orders of the Hon'ble NGT(SZ),Chennai issued on 31.01.2024 &
15.03.2024 - Case Posted for next/Final hearing on 20.05.2024
-Report called for- Submitted – Regarding.

Ref: Lr.No.H2/1849/2023, Dated:19.03.2024 from the District
Collector, Sangareddy District.

I invite kind attention to the subject and reference cited wherein the District Collector, Sangareddy District has directed me to go through the directions of the Hon'ble NGT(SZ) Chennai in O.A.No.06 of 2022 (SZ) dt: 31.01.2024 & 15.03.2024 and submit detailed report as per the orders of Hon'ble NGT in coordination with the Pollution Control Board Officials within a week and also submit a Counter in the matter before the Hon'ble NGT. The operative portion of the order dt:31.01.2024 of Hon'ble NGT,(SZ) Chennai (Point No:2) reads as,

" 2.The report of the Telangana SPCB appears to be incorrect, as the units are operating though they were not operational at the time of inspection. Let the Department of Mines and Geology and the District Collector file a report in this regard "

In this connection it is submitted that as per the instructions the matter (point No:2 of the NGT orders) has been enquired in coordination with the Environmental Engineer, TSPCB, Regional Office-I at Sangareddy and the detail report is submitted below.

It is submitted that, on 17.01.2022 one Sri P.V.Subramanya Varma has filed one Original Application O.A. No:6 of 2022 in the Hon'ble NGT (SZ), Chennai with a prayer to initiate stringent action against illegal stone crushers functioning without obtaining Pollution Control Board Clearances in Rangareddy and Sangareddy District. Out of the (21) crushers mentioned in the O.A, (6) crushers pertain to Sangareddy District. The details are submitted below.

| Sl. No | Name of the Stone crusher | Location |
|--------|---|---|
| 1 | M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I | Sy. Nos. 196, 197 and 198, Kollur (v), Ramachandrapuram (M), Sangareddy District. |
| 2 | M/s. Arkid Infra | Sy. Nos. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District. |
| 3 | M/s. Hi-Tech Stone & Robos and Industry | Sy. Nos.193 & 194, Kollur, Sangareddy District |
| 4 | M/s. Gold Dust Ventures LLP | Sy.Nos.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District |
| 5 | M/s Sri Sai Balaji Stone Crushers | Sy.Nos.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District |
| 6 | M/s. Hanuma Enterprises | Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District. |

In this connection it is submitted, that as per the Instructions of the District Collector, Sangareddy District and also as per the instructions received from the Director of Mines & Geology from time to time this office Technical staff have attended the joint inspections conducted on 03.09.2022 and 03.11.2022 by the joint inspection team consisting of officials from Vigilance & Enforcement, Revenue Department, TSPCB, Electricity and Mines & Geology Departments on the above said stone crushers. During the inspections it was found that all the above (6) stone crushers were running without any permissions from TSPCB and Mining Dept. Therefore, all the crushers were stopped and instructed to close the crushers immediately. Subsequently, in compliance of the orders issued by the Hon'ble NGT(SZ), Chennai, (5) stone crushers were dis-mantled by the TSPCB & Revenue authorities so that no crushing activity takes place.

However, one stone crusher by name M/s Sri Sai Balaji Stone Crushers was sealed by the TSPCB and Revenue officials on 03.11.2022. Further, it was informed that the TSPCB Board officials have levied Environmental Compensation Fee of Rs. 30,25,000/- against M/s Sri Sai Balaji Stone Crushers for the violations observed vide their order dated 12.11.2022. As on date they have not paid the Environmental Compensation Fee. In this regard the Environmental Engineer, TSPCB, R.O-I, Sangareddy has requested the District Collector, Sangareddy on 13.02.2023 to invoke the Revenue Recovery Act for recovery of Environmental Compensation Fee of Rs. 30,25,000/- from M/s Sri Sai Balaji Stone Crushers, Kollur(v), R.C.Puram (m)

Further, it is submitted that the Pollution Control Board officials along with Sri P.V.Subramanya Varma , Petitioner and Sri V.B.Subramanyam , Advocate & Counsel for the Petitioner inspected the crushers in the subject area on 28.01.2024 as per orders of the Hon'ble NGT and observed the operational status of the Crushers. It was found that out of the (06) crusher units, (05) Crusher units were dismantled and (01) crusher unit by name M/s Sri Sai Balaji Stone Crushers is under non-operation. Further, it was informed that the TSPCB will carry out periodical monitoring of the unit to ensure that unit will not carry the operations.

Further, it is submitted that this office Technical staff on 26.03.2024 have attended the joint inspection conducted by the joint inspection team consisting of officials from Vigilance & Enforcement ,Revenue Department, TSPCB, Electricity and Mines & Geology departments on the stone crusher held by M/s Sri Balaji Rock Industry at Sy.Nos.193 & 194 Kollur Village, Ramachandrapuram Mandal, Sangareddy District. At the time of inspection the crusher unit was not functioning. There are no indications of recent crushing activity. Conveyor belts were removed and kept aside.Rock boulders were stocked irregularly towards North-East to North-West side of the crusher. Further, finished stock was observed in the premises of the crusher site. It is also observed that the power supply to the crusher was dis-connected w.e.f: 17.12.2020. The crusher was Sealed by the TSPCB officials earlier and the same was found intact.(Photographs showing the crusher inspection site is herewith enclosed).

Therefore, the present status of the (6) stone crushers pertaining to Sangareddy District is submitted below.

| Sl. No | Name of the Stone crusher | Location | Present status |
|--------|---|--|--|
| 1 | M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I | Sy. Nos. 196, 197 and 198, Kollur (v), Ramachandrapuram (M), | Dismantled & Non-functioning, Machinery removed |
| 2 | M/s. Arkid Infra | Sy. Nos. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), | Dismantled & Non-functioning Machinery removed |
| 3 | M/s. Hi-Tech Stone & Robos and Industry | Sy. Nos.193 & 194, Kollur(v) Ramachandrapuram (M), | Dismantled & Non-functioning. Machinery removed |
| 4 | M/s. Gold Dust Ventures LLP | Sy.Nos.192 to 198, Kollur (V), Ramachandrapuram (M), | Dismantled & Non-functioning. Machinery removed |
| 5 | M/s Sri Sai Balaji Stone Crushers | Sy.Nos.192 to 198, Kollur (V), Ramachandrapuram (M), | Sealed, Conveyor belts removed & Non-functioning |
| 6 | M/s. Hanuma Enterprises | Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), | Dismantled & Non-functioning. Machinery removed |

This is submitted for favour of information and for further necessary action in the matter.

Encl:
(Photographs)

Yours faithfully

Asst. Director of Mines & Geology, I/c.,
Sangareddy District.

Copy submitted to the Director of Mines and Geology, Hyderabad for information.

Copy submitted to the Deputy Director of Mines and Geology, Nizamabad for favour of kind information.



Date of Inspection :- 26/03/2024



Date of Inspection: 26/03/2024



Date of Inspection :- 26/03/2024.

-11-

ANNEXURE-II



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulsi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08435 280477, Website: tspcb.egg.gov.in

BY REGD. POST WITH ACK. DUE

Order No. GEN/173/TSPCB/ZO/RCP/LH/2022-229

Dt: 12.11.2022.

Sub: TSPCB, ZO, R.C. Puram – M/s. Sai Balaji Rock Sand Industries (Stone Crushing unit), Sy. No.193 &194, Kollur(V), Ramachandrapuram (M), Sangareddy District – Environmental Compensation levied – Reg.

- Ref: 1. Inspection by the Board officials on 06.03.2019.
2. Show Cause Notice issued to the industry on 15.03.2019.
3. T.O. report to the Board Office on 15.04.2019.
4. Closure Order issued on 14.05.2019.
5. Inspection by the Board officials on 13.06.2019.
6. Reminder letter to the SEE, TSSPDCL on 17.06.2019.
7. Lr. to CMD, TSSPDCL on 19.07.2019.
8. Letter addressed to the District Collector on 10.12.2019.
9. Letter addressed to the Tahsildhar, RC Puram on 20.12.2019.
10. Reminder letter addressed to the Tahsildhar, RC Puram on 13.02.2020.
11. Inspection by the Joint Inspection of Revenue, TSPCB and Mining Officials on 16.12.2020.
12. Inspection by the Board officials on 04.01.2021.
13. T.O. report to the Board Office on 11.01.2021.
14. Lr. No. H2/65/2021 received from the District Collector w.r.t. W.P. (PIL No. 233/2020) on 01.02.2021.
15. T.O. report to the Board Office on 05.11.2021.
16. Joint Inspection Team constituted by Hon'ble NGT vide order dated 17.01.2022.
17. Hon'ble High Court orders dated 18.01.2022 in WP No. 12022 of 2020.
18. Inspection by the Joint Inspection Team on 08.03.2022.
19. T.O. report to the Hon'ble NGT on 30.03.2022.
20. Inspection by the Board officials on 15.06.2022.
21. Letter addressed to the District Collector on 20.06.2022.
22. Hon'ble NGT order dated 17.08.2022 in OA No.06 of 2022.
23. Inspection by the Board officials on 29.08.2022.
24. Letter addressed to the District Collector on 01.09.2022.
25. Letter addressed to the Tahsildhar, RC Puram on 02.09.2022.
26. Inspection by the Board officials on 03.09.2022.
27. Lr. No. H2/1849/2022 received from the District Collector w.r.t. W.P. No. 12022 of 2020 and OA No. 06 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad.
28. Inspection by the Board officials on 17.10.2022.
29. Letter addressed to the Tahsildhar, RC Puram on 25.10.2022.
30. Lr. No. 01/PCB/RO-ISR/CFE/2022, Dt: 31.10.2022.
31. T.O. Notice No. GEN/173/TSPCB/ZO/RCP/LH/2022-224, Dt: 31.10.2022.
32. Hearing held at TSPCB, Zonal Office, R.C.Puram on 07.11.2022.
33. Industry's letter dated 09.11.2022.
34. T.O. Order No. GEN/173/TSPCB/ZO/RCP/LH/2022-225, Dt: 09.11.2022.
35. Representation dated 11.11.2022 by the stone crushing industries located in 111 G.O.
36. Hearing held at TSPCB, Zonal Office, R.C.Puram on 11.11.2022.

-- 0 --

WHEREAS, you are operating a crusher in the name of M/s.Sai Balaji Rock Sand Industries at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

29

WHEREAS, the Board Officials inspected your unit on 06.03.2019 and issued show cause notice vide reference 2nd cited for operating the unit without consents of the Board required under Water and Air Acts. Subsequently, the Board issued closure orders and power disconnection orders to the industry on 14.05.2019.

WHEREAS, the Board Officials again inspected your unit on 13.06.2019 and observed that, the stone crusher is in operation. The Board has addressed a reminder letter to the Superintending Engineer (Operations), TSSPDCL, Sangareddy and the Chairman & Managing Director, TSSPDCL, Corporate Office, Hyderabad vide reference 6th & 7th cited for disconnection of power supply.

In the meanwhile, M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhupur, Hyderabad has filed a writ Petition No. 15471 of 2019 against your Stone Crusher, before the Hon'ble High Court. The Hon'ble High Court vide order dated 18.10.2019, has passed an interim direction directing the TSPCB to ensure that the Stone Crusher do not carry on crushing operation in the premises.

The Board has addressed letter to the District Collector & Magistrate, Sangareddy vide reference 8th cited requesting to direct the Tahsildhar, RC Puram to confiscate the stone crusher under Section 133 of Code of Criminal Procedure which deals the procedure for removal of public nuisance and process thereof and subsequently, addressed a letter to the Tahsildhar, RC Puram in this regard.

A reminder letter dated: 13.02.2020 was also addressed to the Tahsildar, RC Puram by the Office of the District Collector, Sangareddy with a direction to submit the action taken report. Accordingly, as per instructions from District Collector, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone was not in operation. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.

The Board Officials again inspected the stone crusher on 04.01.2021, and observed that the stone crusher is not in operation. During inspection on 11.01.2022, it was observed that the above stone crusher is not in operation and ideal. However, storage of metal and dust observed within the premises.

WHEREAS, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s. Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.

(C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application. 30

- I. Direct the respondent Nos. 1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

WHEREAS, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

During inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above stone crusher was observed not in operation and idle. However, legacy storage of metal and dust was observed within the premises. During inspection on 15.06.2022, it was observed that the industry again installed the DG Sets for operating the crusher clandestinely.

The Board has addressed letter the District Collector & Magistrate, Sangareddy 20.06.2022 requesting to issue necessary instructions to the Revenue Authorities in compliance of the orders of Hon'ble High Court on 18.01.2022 in WP.No.12022 of 2020 to stop the operations of the stone crusher.

The Board Officials again inspected the stone crusher on 29.08.2022, and observed that the stone crusher has installed DG set for operating the crusher clandestinely. The Board has addressed letter The District Collector & Magistrate, Sangareddy and the Tahsildhar, RC Puram vide letter dated 01.09.2022 & 02.09.2022 requested to issue stop the operation of the stone crusher by seizing and

31

confiscating the machinery in compliance of the orders of Hon'ble High Court on 18.01.2022 in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

During inspection on 03.09.2022 by the Joint Inspection Team, consisting of Officials of TSPCB, Mines & Geology and Revenue the stone crusher was not in operation and the DG set was removed.

The Board Officials again inspected the stone crusher on 17.10.2022, and observed that the stone crusher has re-installed removed DG set for operating the crusher clandestinely.

The Board has addressed letter the District Collector & Magistrate, Sangareddy and the Tahsildhar, RC Puram vide letter dated 25.10.2022 requested to seize / confiscate the DG set and machinery for compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

The RO, Sangareddy vide reference 30th cited, submitted a detailed report on the status of the industry and indicating the no. of days of violation of the Board Directions as follows:

| | | |
|---|------------------------------|--|
| Operation of unit observed and issued Show Cause Notice for operating without CFE/CFO of the Board | 15.03.2019 | No. of days of violation is 373 + 138 = 511 days |
| Closure Orders issued and power was not disconnected. | 14.05.2019 | |
| Government issued Lock Down Orders due to COVID-19 | 21.03.2020 (till 31.07.2020) | |
| Seizure of power transmission equipment of stone crusher during Joint Inspection of Revenue, TSPCB and Mining Officials | 16.12.2020 | |
| Reinstallation and operating the stone crusher by installing DG Set. | 15.06.2022 | No. of days of violation is 80 days |
| DG set removed | 03.09.2022 | No. of days of violation till date is 14 days |
| Reinstallation and operating the stone crusher by installing removed DG Set. | 17.10.2022 | |
| Total no. of violating days | | 605 days |

Accordingly, the Board calculated Environmental Compensation in compliance with the Hon'ble NGT Orders dated 17.01.2022, as per the calculation below:

Environmental Compensation to be levied:

Environmental Compensation (EC) = P₁ x N x R x S x L_F

Where

P₁ - Pollution index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

L_F - Location factor

P₁ is taken as 50 duly considering the category of the industry i.e., Orange Category.

N taken as 605 days for which period violation took place.

R is suggested to consider as 250

S is taken as 0.5 considering the unit is small scale industry

L_p is taken as 1 considering the city population is < 1 million in which the industry existing.

Vide reference 31st cited, you are issued with a show cause cum hearing notice intimating the levy of environmental compensation of Rs.37,81,250/- and directed to appear before the External Advisory Committee of Zonal Office, R.C.Puram in the Office of Joint Chief Environmental Engineer, Zonal Office, R.C.Puram, TSPCB on 07.11.2022 at 11.30 AM for hearing in this regard.

Accordingly, you were given opportunity of hearing before the External Advisory Committee of Zonal Office, R.C.Puram on 07.11.2022 at 11.30 AM, which you have attended. The industry informed that they were issued with closure orders on 14.05.2019 and power connection to the crusher was disconnected and the crusher was not in operation at any point of time. Further, they did not have renewal of Mineral Dealer Lease (MDL) from Mines & Geology Department and therefore it could be safely presumed that there was no activity in the site at any point of time. The unit was closed during the COVID period. The industry also submitted an application to the Board for grant of CFO and they were neither approved nor rejected and are pending for consideration before the Board. The industry submitted they have never committed any violation environmental loss and is in severe financial crises. They have used DG sets for 50 families who worked in their place for trading road metal and road work materials. In view of the same, the industry requested to drop the levy of Environmental Compensation.

The Committee observed that the industry made an online application vide application no. 1876228 on 14.03.2019 directly for CFO (Fresh) of to the Board. The application was returned by the RO on 15.03.2019 with an advice to make an application through single window system (TSiPASS). Accordingly no application of the industry is pending with the Board. Further, during several inspections by Board officials and also the Joint Committee, it was observed that the industry is being operated clandestinely using DG.Sets. The Committee after detailed discussions, recommended to levy final Environmental Compensation of Rs.37,81,250/- for violation of Board's Closure orders.

WHEREAS, the Board vide order dt.09.11.2022 issued directions Levying the Environmental Compensation for Rs. 37,81,250/- (Rupees Thirty Seven Lakhs Eighty One Thousand Two Hundred and Fifty Only).

WHEREAS, the stone crushing industries located in 10 KM radius area of Osman Sagar & Himayath Sagar lakes have represented to the Board stating that the Environmental Compensation levied is on higher side and pollution potential of the industry is minimum and the industries are small scale industry falling under orange category and requested to reduce the Environmental Compensation levied.

WHEREAS, the issue was again review before the External Advisory Committee at T.S Pollution Control Board, Zonal Office, R.C.Puram 11.11.2022 to examine the representation submitted by the industries located in 10 KM radius area of Osman Sagar & Himayath Sagar lakes. The Committee noted that the pollution index (PI) considered for assessment was taken as 50 and R factor in rupees was taken as 250. The committee after detailed examination of the representation

33.

of the industry noted that the industries are small scale industries which have pollution potential for Orange category. The committee recommended to consider minimum Environmental Compensation of Rs.5000/- per day as per the guidelines of CPCB for levying the environmental compensation.

WHEREAS, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby levy revised Environmental Compensation as per the calculation below:

Environmental Compensation to be levied:

$$\text{Environmental Compensation (EC)} = P_1 \times N \times R \times S \times L_f$$

Where

P_1 - Pollution index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

L_f - Location factor

P_1 is taken as 45 duly considering the category of the industry i.e., Orange Category.

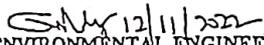
N taken as 605 days for which period violation took place.

Minimum Environmental Compensation of Rs.5000/- per day shall be considered for assessment of Compensation.

$$\text{Hence, the Environmental Compensation is } 5000 \times 605 \\ = \text{Rs.}30,25,000/-$$

In view of the above, the Board hereby levy revised Environmental Compensation of Rs.30,25,000/- (Rupees Thirty Lakhs and Twenty five Thousands Rupees Only) in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board issued under section 31 (A) of Air (P&CP) Act, 1981 and for causing damage to the environment.

You are directed deposit the Rs.30,25,000/- (Rupees Thirty Lakhs and Twenty five Thousands Rupees Only) towards Environmental Compensation within one week.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sai Balaji Rock Sand Industries,
(Stone Crushing unit),
Sy. No.193 &194, Kollur(V),
Ramachandrapuram (M),
Sangareddy District.

Copy to the E.E. R.O., Sangareddy, Sangareddy District for information and necessary action.

-17-

981 18
GOVERNMENT OF TELANGANA
OFFICE OF THE TAHSILDAR, RAMCHANDRAPURAM MANDAL, SANGAREDDY DISTRICT
No. B/7568 /2022 Dated:06.04.2023

FORM - 1
(See Section 8)
DEMAND NOTICE UNDER SECTION 8 OF REVENUE RECOVERY ACT, 1864

It is notified that, Sri Srikanth Nalk, Mandal Girdawar, Ramchandrapuram Mandal, Sangareddy District is authorized to distrain the property of the under mentioned defaulter for arrears of public revenue due by him:

| Number and name of the village | Name of the defaulter | For what period arrears are due | Amount of arrears due | Date on which arrears fell due. | Demand notice Fee | Interest rate and amount | Date of distress and delivery of copy to defaulter or if no distress is made, date of payment of sum due |
|--------------------------------|---|---------------------------------|-----------------------|---------------------------------|-------------------|--------------------------|--|
| Kollur | M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) Sy No.193 & 194 | 605 days | 30,25,000/- | 15.03.2019 to 17.10.2022 | 30,25,000/- | 30,25,000/- | |

The defaulter is hereby informed that, if the amount due together with notice fee and all expenses of distress be not previously immediately discharged, the distained property will be immediately brought to public sale.

Date: 6 .04.2023

B. Jay
Tahsildar
Ramchandrapuram (M)
6/4/2023
secretary

NOTE: 1. The defaulter i.e., Management of M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) situated in land Sy No.193 & 194 of Kollur village, Ramchandrapuram Mandal, Sangareddy District is informed that on presentation of this distrait order, he should pay the arrears together with the notice fee to the person employed to make the attachment and obtain a receipt from him.

NOTE: 2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

NOTE:3. The arrears amount to be paid within the period of one week from date of receipt of this Notice.

2)

| |
|--------------------------------|
| Dust 200 Tons Approx (Approx) |
| 20 mm Kanchari 150 Tons Approx |
| 11KVA Transformer -1 (Approx) |

Station: Ramchandrapuram

Date: 16.05.2023

[Signature]
Tahsildar
Ramchandrapuram (M)
Sangareddy Dist.

Note

;- Fifteen days must elaps from the date on which the notice is affixed to the premises before sale takes place.



df 4

FORM No.4
DEMAND PRIOR TO ATTACHMENT OF LAND
(Section-25)

22

Notice of demand to M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) in the village of Kollur of Ramchandrapuram Mandal take notice that the Tahsildar of Ramchandrapuram Mandal demands from you the sum of Balance amount of Rs.25,75,000/- (Twenty Five Lakhs & Seventy Five Thousand Rupees) which was imposed penalty under Revenue Recovery Act for violating the conditions stipulated by the Board thereby causing pollution to the Environment and you are required to pay the amount within 15 Days from the date of the service of this notice.

You are now required to _____ on account of peon's batta.

B. Jeej
Tahsildar
Ramchandrapuram (M)
6/6/2023
secret

Station: Ramchandrapuram

Date: 06.06.2023

- 20 -

GOVERNMENT OF TELANGANA
(REVENUE DEPARTMENT)

From
B.Vasantha Kumari,
Revenue Divisional Officer,
Sangareddy

To
The District Collector,
Sangareddy

Madam

Lr.No.B2/3720/2024 Dated: 01.05.2024

- Sub: NGT – O.A No.06 of 2022 (SZ) – Orders of the Hon'ble Court on Dt: 31.01.2024 & 15.03.2024 – Case Posted on Dt: 20.05.2024 – Conduct spot inspection and present status of the Stone Crusher unit – Report Called for – Submitted – Reg.
- Ref: 1. The District Collector, Sangareddy Lr.No.H2/1849/2022, Dated: 16.04.2024.
2. This office Lr.No.B2/3720/2024 Dated: 20.04.2024 addressed to the Tahsildar, Ramachandrapuram Mandal
3. The Tahsildar, Ramachandrapuram Mandal Lr.No.B/7568/2022 Dated: 29.04.2024

& & & &

I invite kind attention to the reference 1st cited wherein the District Collector, Sangareddy has informed that the Hon'ble NGT in its order dated: 31.01.2024 and 15.03.2024 in O.A.No.06 of 2022(SZ) and case posted on Dt: 20.05.2024 & requested to conduct spot inspection and ensure that the subject crusher unit is not in functional and to take necessary action to prevent any further operation of crusher unit and submit a detailed report along with the photographs immediately.

Further informed that, vide reference 3rd cited the Tahsildar, Ramachandrapuram Mandal has conducted enquiry and stating that, in coordination with the concerned officers (05) Stone crusher were totally removed out of (06) Stone crushed in the cluster of Kollur Village of Ramachandrapuram Mandal, Further after knowing M/s Sri Sai Balaji Stone Crusher was illegally operating its function after the orders of Hon'ble National Green Tribunal, Chennai the Crusher was seized in front of Pollution Control Board, Electrical, AD Mines, Revenue & Police Officials and DG. Set & Panel was handed over to the Executive Engineer, Pollution Control Board Dt: 03.11.2022. Further warned not to take any activity.

Further, part of the TSPCB environment protection to an amount of Rs.30,25,000/- penalty amount was imposed & notice was issued to the M/s Sri. Sai Balaji Crusher Management. Consequently the penalty amount was paid to the Tahsildar, Ramachandrapuram Mandal under RR Act in (03) terms i.e., Rs.4,50,000/- Rs.1,29,116/- Rs.3,00,000/- total Rs.8,79,116/- (Rupees Eight lakhs Seventy Nine thousand one hundred and sixteen only). Due to non payment of the remaining amount Form-3, Form-4 notices were issued to the above management under RR Act 1864, Sec-22&25

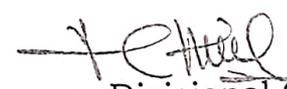
Further, the Hon'ble High Court was ordered in W.P.No.15103/2023 to M/s Sri Sai Balaji Crusher to pay the remaining amount term wise i.e., in (06) months equally from July-2023 but the M/s Sri Sai Balaji Crusher (Proprietor) was paid only (02) months amount.

Further stating that, Power supply, Stone crusher conveyor belt was disconnected under the super vision of Vigilance & Enforcement Dept., Revenue Dept., TSPCB, Electricity, Mines & Geology Dept., & M/s Sri Sai Balaji Crusher on Dt: 26.03.2024 and Control panel was also seized with photographs (Copies enclosed). After seized no activity is going on.

This is submitted for favor of kind information and further action.

Yours faithfully,

Encl: (As above)


Revenue Divisional Officer,
Sangareddy

- 22 -
GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From:
B. Sangram Reddy,
Tahsildar,
Ramchandrapuram Mandal

To:
The Revenue Divisional Officer,
Sangareddy

Lr.No.B/7568/2022, dated: 29.04.2024

Madam,

Sub: NGT - O.A No.06 of 2022 (SZ) - Orders of the Hon'ble Court on
Dt:31.01.2024 & 15.03.2024 - Case Posted on Dt: 20.05.2024 -
Conduct spot inspection and present statues of the Stone Crusher
unit - Report called for - Submitted - Reg.

Ref: - 1. The District Collector, Sangareddy Lr. No. H2/1849/2022, dated:
16.04.2024.
2. The Revenue Divisional Officer, Sangareddy Lr.No.B2/3720/2024

@@@

I invite kind attention to the reference 2nd cited, wherein the Revenue
Divisional Officer, Sangareddy has informed that, the Hon'ble NGT in its order
dated: 31.01.2024 and 15.03.2024 in O.A.No.06 of 2022 (SZ) and case posted
on Dt:20.05.2024 & requested to conduct spot inspection and ensure that the
subject crusher unit is not in functional and to take necessary action to prevent
any further operation of crusher unit and submit a detailed report along with the
photographs immediately.

In this regard, it is submitted that, I along with the Mandal Girdawar,
Ramachandrapuram Mandal has conducted enquiry and stating that, in
coordination with the concerned officers (05) Stone crushers were totally
removed out of (06) Stone crushed in the cluster of Kollur Village of
Ramachandrapuram Mandal. Further after knowing M/s Sri Sai Balaji Stone
Crusher was illegally operating its function after the orders of Hon'ble National
Green Tribunal, Chennai the Crusher was seized in front of Pollution Control
Board, Electrical, AD Mines, Revenue & Police Officials and DG. Set & Control
Panel was handed over to the Executive Engineer, Pollution Control Board Dt:
03.11.2022. Further warned not to take any activity.

Further, part of the TSPCB environmental protection to an amount of Rs.30,25,000/- penalty amount was imposed & notice was issued to the M/s Sri Sai Balaji Crusher Management. Consequently the penalty amount was paid to the Tahsildar, Ramachandrapuram Mandal under RR Act in (03) terms i.e., Rs.4,50,000/- Rs.1,29,116/- Rs.3,00,000 total Rs.8,79,116/- (Rupees Eight lakhs Seventy Nine thousand one hundred and sixteen only). Due to non payment of the remaining amount Form-3, Form-4 notices were issued to the above management under RR Act 1864, Sec-22&25.

Further, the Hon'ble High Court was ordered in W.P.No.15103/2023 to M/s Sri Sai Balaji Crusher to pay the remaining amount term wise i.e., in (06) months equally from July-2023 but the M/s Sri Sai Balaji Crusher (Proprietor) was paid only (02) months amount.

Further stating that, Power supply, Stone crusher conveyor belt was disconnected under the supervision of Vigilance & Enforcement Dept., Revenue Dept., TSPCB, Electricity, Mines & Geology Dept., & M/s Sri Sai Balaji Crusher on Dt:26.03.2024 and Control panel was also seized with photographs (Copies enclosed). After seized no activity is going on.

In view of the above, I am submitted the factual report for taking further action.

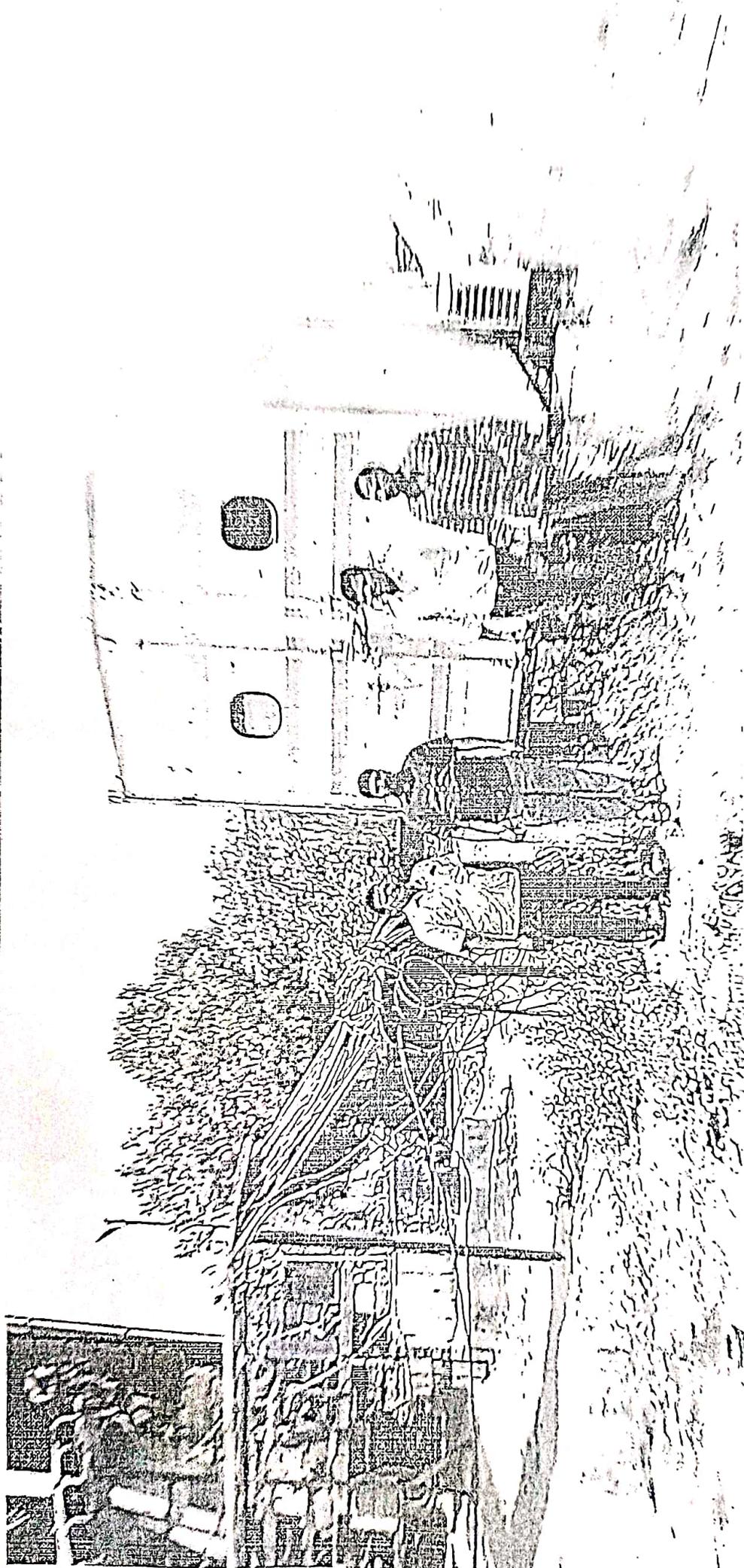
Encl: (As above)

Yours faithfully,

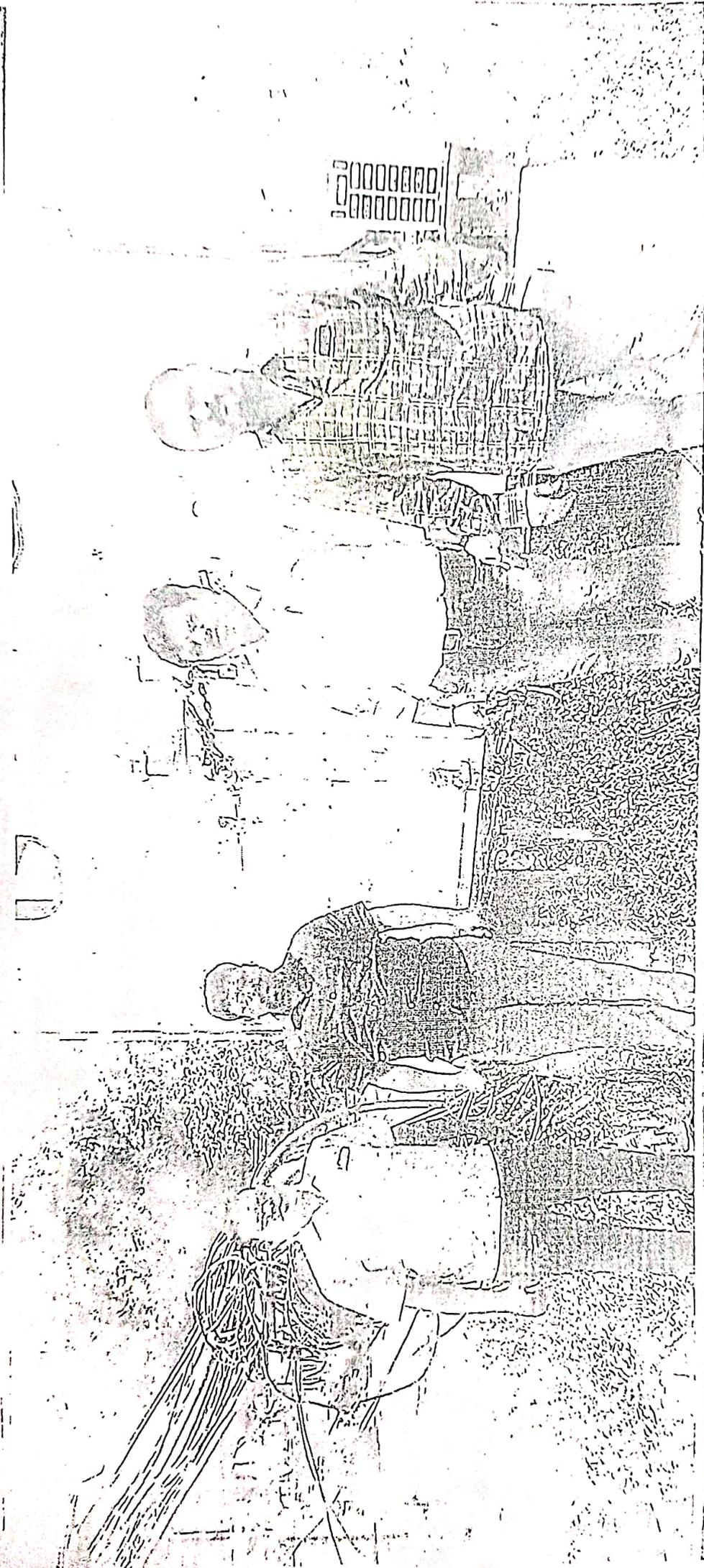

Tahsildar
Ramachandrapuram (M).
29/11/2024

Copy submitted to the District Collector, Sangareddy for kind information.

- 2A -



-58-



[3311]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SIXTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY THREE

PRESENT

THE HON'BLE THE CHIEF JUSTICE UJJAL BHUYAN
AND
THE HON'BLE SRI JUSTICE N.TUKARAMJI

WRIT PETITION NO.15103 OF 2023

Between:

M/s.Sri Sai Balaji Rock Sand Industries Pvt. Ltd., Represented by its Authorized Signatory, Kadiyam Kalyan Chander, S/o K. Ramachandraiah Age 35 years, 3-9-549, Near Saharastates, Sri Rama Hills Colony, Mansoorabad, L.B Nagar, Ranga Reddy.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The Tahsildar, Ramchandrapuram Mandal, Sangareddy District
3. Telangana State Pollution Control Board, Paryavaran Bhavan Sanath Nagar Hyderabad. Rep by its Chairman
4. The Zonal Office, Telangana State Pollution Control Board, 25-35/11, Tulasi Reddy Colony, R.C. Puram, Sangareddy District. Rep. by its The Joint Chief Environmental Engineer

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order, or Direction more particularly one in the nature of Writ of Mandamus declaring the Impugned Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Demand Notice, dated 06.06.2023 under Revenue Recovery Act, are without having jurisdiction, contrary to The Air (Prevention and Control of

Pollution) Act, 1981, and in contravention to Section 8, 9, 22 and 25, Telangana Revenue Recovery Act, 1984 as being arbitrary illegal and violative of Article 14, 19(1)g and 300A of the Constitution of India and violative of principles of natural justice, and consequently quash the Impugned Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Demand Notice, dated 06.06.2023 under Revenue Recovery Act.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pending disposal of the present Writ Petition the Hon'ble Court stay all further proceedings pursuant to issuance of Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Notice, dated 06.06.2023 under Revenue Recovery Act.

Counsel for the Petitioner: SRI RAJESH MADDY

Counsel for the Respondent Nos.1 & 2: GP FOR REVENUE

Counsel for the Respondent Nos.3 & 4: SRI PRANAV, S.C. FOR TSPCB

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE UJJAL BHUYAN

AND

THE HON'BLE SRI JUSTICE N. TUKARAMJI

WRIT PETITION No.15103 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Ujjal Bhuyan)*

Heard Mr. Rajesh Maddy, learned counsel for the petitioner and Mr. Pranav, learned counsel appearing for the Telangana State Pollution Control Board.

2. By filing this petition under Article 226 of the Constitution of India, petitioner has assailed legality and validity of the demand notice issued by the Tahsildar, Ramchandrapuram Mandal dated 06.04.2023 under Section 8 of the Revenue Recovery Act, 1864.

3. The aforesaid notice has been followed by subsequent notice dated 16.05.2023 for the purpose of attachment of the schedule property of the petitioner.

4. The above notices have been issued following the order dated 09.11.2022 passed by the Telangana State Pollution Control Board (briefly, 'the Board' hereinafter) under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981.

5. We may mention that National Green Tribunal, Southern Bench, Chennai, in O.A.No.06 of 2022 had passed an order dated 17.01.2022 levying compensation against the petitioner for operating its industrial unit without consent of the Board and continuing operations even after issuance of closure order by the Board and for causing damage to the environment. Following the same, the Board passed an order on 09.11.2022 quantifying environmental compensation at Rs.37,81,250.00 and directed the petitioner to deposit the said amount with the Board within one week. Thereafter, the Board passed a subsequent order on 12.11.2022 revising the quantum of environmental compensation to Rs.30,25,000.00 and directed the petitioner to deposit the said amount within -

one week. Since the petitioner failed to deposit the said amount, recourse has been taken to the provisions of the Revenue Recovery Act, 1864 pursuant to which the impugned demand notices have been issued.

6. In view of the submission made by learned counsel for the petitioner which has found acceptance with learned counsel for the Board and which the court also finds to be a reasonable one, it is not necessary to delve into the various grounds of challenge to the impugned notices.

7. Learned counsel for the petitioner submits that the compensation amount of Rs.30,25,000.00 would be paid by the petitioner in six equated monthly instalments after deducting the amount already deposited.

8. In view of the above, we direct that the petitioner shall deposit the compensation amount after deducting the amount already paid to the Board in six equated monthly instalments commencing from the month of July, 2023;

instalments to be paid in the first week of each month;
overall within six months.

9. In view of the above, respondents are directed not to proceed with the impugned demand notices.

10. This disposes of the writ petition.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- C.PRAVEEN KUMAR
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. The Tahsildar, Ramchandrapuram Mandal, Sangareddy District
3. The Chairman, Telangana State Pollution Control Board, Paryavaran Bhavan Sanath Nagar Hyderabad.
4. The Joint Chief Environmental Engineer, Zonal Office, Telangana State Pollution Control Board, 25-35/11, Tulasi Reddy Colony, R.C. Puram, Sangareddy District.
5. One CC to SRI RAJESH MADDY, Advocate [OPUC]
6. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI PRANAV, S.C. for TSPCB [OPUC]
8. Two CD Copies

MP
SW 

instalments
overall w

HIGH COURT

DATED: 16/06/2023



ORDER

WP.No.15103 of 2023

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

11
MA
23/6/23



TELANGANA STATE POLLUTION CONTROL BOARD
Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy District.

GeetaSapare
Environmental Engineer

Ph.No.08455-297799, 276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. PTC292/PCB/RO-I:SRD/2024-

Date:04.05.2024 ✓

To
The District Collector & Magistrate
Sangareddy District.

Madam,

Sub: TSPCB – RO-I: SRD – OA No.06 of 2022 filed Sri P.V. Subramanya Varma R/o. Hyderabad against unauthorized Stone Crushing units operating illegally in Sangareddy District – Status report -- Submitted - Reg.

- Ref:**
1. OA No.6 of 2022 filed by Sri P.V. Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad
 2. Hon'ble National Green Tribunal Order dated 14.10.2022.
 3. Inspection of stone crusher by the Board officials on 17.10.2022, 03.11.2022 & 07.11.2022.
 4. Seizure of DG set and control room of the crusher on 03.11.2022.
 5. T.O. Lr.No. 01/PCB/RO-I:SRD/2022-2404, Dt: 05.11.2022
 6. Inspection of the stone crusher by the Board officials on 07.11.2022.
 7. T.O. Lr.No. 01/PCB/RO-I:SRD/2022-2405, Dt:07.11.2022.
 8. Order No.Gen/173/TSPCB/ZO/RCP/LH/2022-229, Dt: 12.11.2022.
 9. Hon'ble National Green Tribunal Order dated 15.11.2022.
 10. Inspection of the stone crusher by the Board officials on 27.12.2022.
 11. Lr.No.H2/1849/2022, Dt: 29.12.2022 from the District Collector.
 12. Lr.No.OA.No.6 of 2022/PCB/RO.I-SRD/2022, Dt: 29.12.2022.
 13. FIR No. 215/23 was filed against the unit on 25.03.2023.
 14. WP No.15103 of 2023 before the Hon'ble High Court of Telangana on 12.06.2023.
 15. Notice to the industry on 19.09.2023, 13.10.2023 , 10.11.2023 & 12.12.2023 for payment of 3rd, 4th, 5th & 6th installments of Rs. 4,29,116/- towards Environmental Compensation
 16. Inspection of the stone crusher by the Board officials on 26.03.2024.

@@@

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V.SubramanyaVarma, Hyderabad against illegal and unauthorized stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmannagar villages in Rangareddy & Sangareddy Districts.

The Hon'ble NGT, Chennai vide order dated 06.10.2023 ordered as follows:

31-10-2023

".....the Pollution Control Board is directed to give another report unit-wise explaining us to the action taken, fine levied, fine recovered, to be levied, how many number of units still operating and action to be taken by them."

In this regard following is submitted,

It is to submit that, during 2019, the following 6 No's of stone crushing units were located in G.O.Ms.No.111 area i.e., within 10 Km radius of HimayatSagar and Osman sagar lakes.

1. M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 26).
2. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District (Respondent No. 27).
3. M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 28).
4. M/s. Sri SaiBalaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29).
5. M/s. Hitech Stone &Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 30).
6. M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 31).

The respondent stone crusher unit No's 26, 27, 30& 31 were issued with closure orders on 14.05.2019& 24.07.2020 respectively and subsequently found dismantled on 11.01.2022 whereas, Respondent Stone Crusher unit No.28 was issued with closure order on 10.12.2019 and found dismantled on 15.06.2022.

Presently, only one stone crushing unit i.e., M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29) is located in G.O.Ms.No.111 area and the same was issued with closure order on 14.05.2019. Currently, the stone crusher is not in operation. The following are the details of action taken against the unit, levy of environmental compensation and also the amount collected from the industry.

a. **Environmental Compensation:**

- The Board vide order dated 12.11.2022 levied Environmental Compensation of Rs. 30,25,000/- on the industry in compliance with the Hon'ble NGT order dated 17.01.2022 for operating units without consent of the Board even after issue of the Closure order dated 14.05.2019.
- The Board addressed a letter to the District Collector & Magistrate on 11.04.2023 requesting for recovery of Environmental Compensation (EC) from the unit immediately under Revenue Recovery Act. Subsequently, The Tahsildar, Ramachandrapuram issued demand notice on 06.04.2023 under Revenue Recovery Act, 1864 to remit an amount of Rs.30,25,000/- towards Environmental Compensation within one week failing which distained property will be brought to public sale.
- Later, the industry has paid Rs. 4,50,000/- towards Environmental Compensation on 15.04.2023 and the industry has not paid the balance environmental compensation fee of Rs. 25,75,000/-..
- The Tahsildar, Ramachandrapuram has issued inventory of the attached property on 02.05.2023, notice of movable property on 16.05.2023 and demand notice prior to attachment of land on 06.06.2023 under Revenue Recovery Act for recovering the balance Environmental Compensation of Rs. 25,75,000/-.
- The industry has filed IA No.60 Of 2023 in the matter of OA NO.6 of 2022 before the Hon'ble NGT, Chennai on 21.05.2023 against the Environmental Compensation levied by the Board and requested Hon'ble NGT to advance the hearing of OA No.6 from 17.07.2023 to an earlier date. The Honb'le NGT vide order dated 29.05.2023 closed the advance hearing application and listed the case for hearing on 21.07.2023.
- The industry has also filed WP No.15103 of 2023 before the Hon'ble High Court of Telangana on 12.06.2023 to quash the notices dated 06.04.2023,

02.05.2023, 16.05.2023 and 06.06.2022 issued by the Tahsildar, Ramachandrapuram under Revenue Recovery Act for recovering the Environmental Compensation levied by the Board.

- The Hon'ble High Court vide disposal order dated 16.06.2023 directed that the petitioner shall deposit the compensation amount after deducting the amount already paid to the Board in six equated monthly installments commencing from the Month of July'2023; installments to be paid in the first week of each month; overall within six months.
 - Accordingly, the industry has paid the 1st installment of Rs. 4,29,116/- on 10.07.2023 to the TSPCB Account bearing No. 39271613872. The industry has paid the 2nd installment of Rs. 4,29,116/- (Rs.3,00,000/- on 21.08.2023 and Rs.1,29,116/- on 23.08.2023) to the TSPCB Account bearing No. 39271613872. The industry has to pay the balance environmental compensation of Rs.17,16,768/- in remaining four installments vide Hon'ble High Court order. The industry has not paid the 3rd, 4th, 5th& 6th installments for the month of September'2023, Oct'2023, Nov'2023& Dec'2023 thus violating the directions the issued by Hon'ble High Court vide order dated 16.06.2023 in the matter of WP No.15103 of 2023.
 - This office issued notice to the industry on 19.09.2023, 13.10.2023 , 10.11.2023& 12.12.2023 for payment of 3rd, 4th , 5th& 6th installments of Rs. 4,29,116/- towards Environmental Compensation.
- b. **Status of FIR:** FIR No. 215/23 was filed against the unit on 25.03.2023 at RCPuram, Police Station for tampering the seal provided to the crusher control room without taking permission from Revenue department/TSPCB. The case was disposed by the JFCM Court, Sangareddy on 10.06.2023 sentencing to pay fine amount of Rs.1,00,950/- before the LokAdalath as the occupier has admitted his guilt. The industry has paid the fine amount of Rs. 1,00,950/- on 10.06.2023.
- c. Subsequently, the status of the industry (M/s. Sri SaiBalaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29)) was reviewed in the Task Force committee meeting held on 14.12.2023 with regard to complaint received by the Additional Director & Divisional Head, IPC-V, CPCB on 19.10.2023 Public grievance regarding re-operation of stone crusher in Sy.No. 192, 194 & 195 at Kollur village, Ramchandrapuram Mandal, Sangareddy. The Committee after

detailed discussions recommended to issue Directions. The Board vide order dt: 27.12.2023 issued Directions to the industry to comply immediately.

- a. The industry shall not operate the unit under any circumstances and shall dismantle all the conveyor belts immediately.
- b. The industry shall pay 3rd, 4th, 5th& 6th installments of Rs. 4,29,116/- towards Environmental Compensation as per Hon'ble High Court vide order dated: 16.06.2023 in the matter of WP No. 15103 of 2023.
- c. As per the NGT Directions dt: 12.01.2024 stating that
 "...
 4. However, the learned counsel appearing for the applicant would insist that the TSPCB should cause one more inspection, as the units are still functioning and before the inspection is done, the applicant should be put on notice so that he can accompany the TSPCB authorities.
 5. Accordingly, we direct the TSPCB to inspect these units once again, after giving notice to the applicant and its counsel...."
 d. In this regard the Board addressed letter to Mr. P.V.SubramanyaVarma, Journalist & V.B. Subramanyam, Advocate to accompany TSPCB authorities for inspection of crushers in GO 111 area on 28.01.2024 at 11.00 AM along with relevant records/documents (if any). Accordingly, the Board Officials along with Mr. P.V.SubramanyaVarma, Journalist & V.B. Subramanyam, Advocate inspected the crushers in GO 111 area on 28.01.2024.
 e. The status of the industries is herewith submitted below:

| Sl. No. | Name and address of the units | Operational Status |
|---------|---|--|
| 1 | M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 26). | During inspection, it was observed that the unit was dismantled. |
| 2 | M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District (Respondent No. 27). | During inspection, it was observed that the unit was dismantled. |

| | | |
|---|---|--|
| 3 | M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 28). | During inspection, it was observed that the unit was dismantled. |
| 4 | M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29) | During inspection, the unit was not in operation. |
| 5 | M/s. Hitech Stone & Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 30) | During inspection, it was observed that the unit was dismantled. |
| 6 | M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 31) | During inspection, it was observed that the unit was dismantled. |

f. **Operational Status of M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29):**

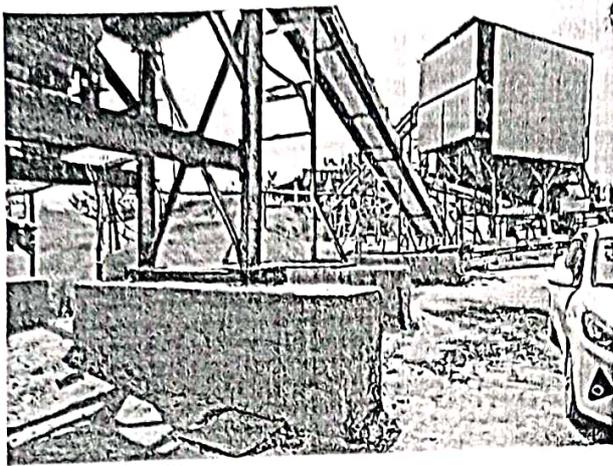
- i. The Board Officials inspected the Stone crusher accompanying with Official from Vigilance & Enforcement Department; Asst Divisional Engineer, TSSPDCL, Officials from Mines and Geology Department; Officials from Revenue Department.
- ii. During inspection on 26.03.2024 it was observed that stone crusher was not in operation
- iii. It was also observed that the stone crusher has removed the product conveyors.
- iv. Heaps of aggregate was observed in the premises of the stone crusher.
- v. No DG Set was observed within the premises of the stone crusher.
- vi. It was observed that the Control panel of the stone crusher was locked and the power supply from transformer was seized.
- vii. The industry has paid the 1st installment of Rs. 4,29,116/- on 10.07.2023 & 2nd installment of Rs. 4,29,116/- towards Environmental Compensation. However, the industry has not paid 3rd, 4th, 5th & 6th installments of Rs. 4,29,116/- towards Environmental Compensation as per Hon'ble High Court vide order dated: 16.06.2023 in the matter of WP No. 15103 of 2023. This office issued notice to the industry on 19.09.2023, 13.10.2023, 10.11.2023 & 12.12.2023 for payment of 3rd, 4th, 5th & 6th installments of Rs. 4,29,116/- towards Environmental Compensation. The copies are enclosed.

- viii. The TSSPDCL, MIG Section, R.C.Puram Sub Division has submitted the Electrical consumption bills of the stone crusher for the period from Feb 2019 to May 2021. As per the bills, it is observed that the power was disconnected on 17.12.2020 and the unit was not in operation.

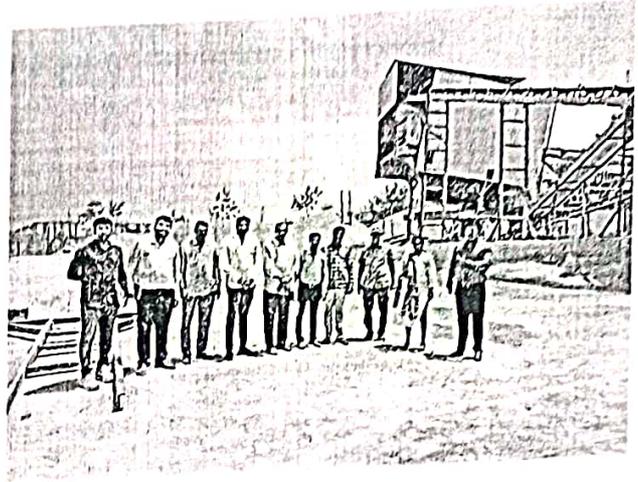
Yours faithfully,

Signed by Geetha Sapare
Date: 04-05-2024 11:57:19
Reason: Approved

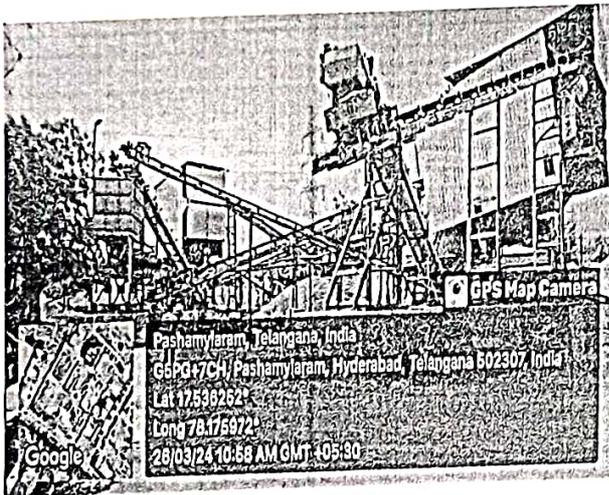
ENVIRONMENTAL ENGINEER



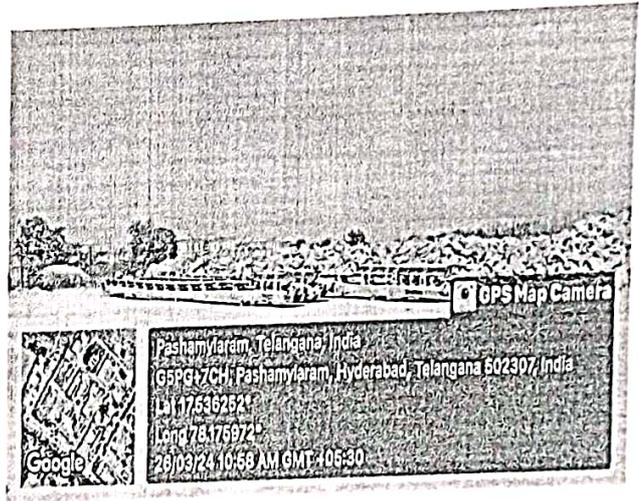
Heaps of aggregate



Officials inspection



View of Stone crusher



Removed Dust conveyors



Removed Dust conveyors



- 41 -

TELANGANA STATE POLLUTION CONTROL BOARD
Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare
Environmental Engineer

Ph.No.08455-297799, 276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023-620

Date: 19.09.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

Ref: 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022
2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023
@@@

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

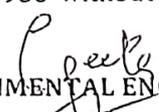
WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/- on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment of Rs. 4,29,166/- for the month of September which was due for payment in first week of September.

In view of the above, you are hereby directed to pay the pending installment immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

To
M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.


ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare

Ph.No.08455-297799, 276795

Environmental Engineer

Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023- (9)

Date: 10.10.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

- Ref:
1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022
 2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023
 3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.

@ @ @

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/- on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment of Rs. 4,29,166/- for the month of September which was due for payment in first week of September. A notice was also issued to you on 19.09.2023 for not paying the 3rd installment due for September'2023 but you have not yet paid the 3rd installment.

WHEREAS as per the orders of the Hon'ble High Court, you are also required to pay the 4th installment of Rs.4,29,166/- in the first week of October'2023 but till date you have not paid the same.

-43-

In view of the above, you are hereby again directed to pay the 3rd and 4th installments of environmental compensation for the month of September'2023 and October'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.


ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

To

M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



Geeta Sapare
Environmental Engineer

- 44 -

TELANGANA STATE POLLUTION CONTROL BOARD
Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Ph.No.08455-297799, 276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023- 708

Date: 10.11.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

Ref: 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022

2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023

3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.

4. Notice No. RCP079/PCB/RO-I:SRD/2023- 697, Dt:13.10.2023.

@@@

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/- on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment & 4th installment of Rs. 4,29,166/- for the month of September & October 2023 respectively. A notice was also issued to you on 19.09.2023 & 10.10.2023 for not paying the 3rd installment & 4th installment.

WHEREAS as per the orders of the Hon'ble High Court, you are also required to pay the 5th installment of Rs.4,29,166/- in the first week of November' 2023 but till date you have not paid the same.

In view of the above, you are hereby again directed to pay the 3rd, 4th & 5th installments of environmental compensation for the month of September'2023, October'2023 & November'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

To
M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 & 194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

C. Reddy
ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy

5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare

Environmental Engineer

Ph.No.08455-297799, 276795

Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023-

Date:

12.12.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

- Ref:**
- 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022**
 - 2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023**
 - 3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.**
 - 4. Notice No. RCP079/PCB/RO-I:SRD/2023- 697, Dt:13.10.2023.**
 - 5. Notice No. RCP079/PCB/RO-I:SRD/2023- 708, Dt:10.11.2023.**
 - 6. Reminder Notice No. RCP079/PCB/RO-I: SRD/2023- Dt: 28.11.2023.**
- @ @ @**

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/-on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment , 4th installment , 5th installment & 6th installment of Rs. 4,29,166/- for the month of September , October 2023, November 2023 & December 2023 respectively. A notice was also issued to you on 19.09.2023 , 10.10.2023 , 10.11.2023 & 28.11.2023 for not paying the 3rd installment , 4th installment & 5th installment.

In view of the above, you are hereby again directed to pay the 3rd ,4th , 5th & 6th installments of environmental compensation for the month of September'2023, October'2023 , November'2023 & December'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

Signed by Geetha Sapare
Date: 12-12-2023 19:53:48
Reason: Approved
ENVIRONMENTAL ENGINEER

To
M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy

5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare
Environmental Engineer

Ph.No.08455-297799, 276795

Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023- 708

Date: 10.11.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

Ref: 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022
2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023
3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.
4. Notice No. RCP079/PCB/RO-I:SRD/2023- 697, Dt:13.10.2023.

@ @ @

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/-on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment & 4th installment of Rs. 4,29,166/- for the month of September & October 2023 respectively. A notice was also issued to you on

WHEREAS as per the orders of the Hon'ble High Court, you are also required to pay the 5th installment of Rs.4,29,166/- in the first week of November' 2023 but till date you have not paid the same.

In view of the above, you are hereby again directed to pay the 3rd, 4th & 5th installments of environmental compensation for the month of September'2023, October'2023 & November'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

To
M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.


ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy

5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Ph.No.08455-297799, 276795

Email: ee-mdk1-tspcb@telangana.gov.in

Geeta Sapare

Environmental Engineer

Lr. No. RCP079/PCB/RO-I:SRD/2023-670

Date: 10.10.2023

13

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

Ref: 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022
2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023
3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.

@ @ @

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/- on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment of Rs. 4,29,166/- for the month of September which was due for payment in first week of September. A notice was also issued to you on 19.09.2023 for not paying the 3rd installment due for September'2023 but you have not yet paid the 3rd installment.

WHEREAS as per the orders of the Hon'ble High Court, you are also required to pay the 4th installment of Rs.4,29,166/- in the first week of October'2023 but till date

In view of the above, you are hereby again directed to pay the 3rd and 4th installments of environmental compensation for the month of September'2023 and October'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

P. Peeth
ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

To

M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy

5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare
Environmental Engineer

Ph.No.08455-297799, 276795

Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023-

Date: 10.10.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

Ref: 1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022

2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023

3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.

@ @ @

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/- on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment of Rs. 4,29,166/- for the month of September which was due for payment in first week of September. A notice was also issued to you on 19.09.2023 for not paying the 3rd installment due for September'2023 but you have not yet paid the 3rd installment.

WHEREAS as per the orders of the Hon'ble High Court, you are also required to pay the 4th installment of Rs.4,29,166/- in the first week of October'2023 but till date

In view of the above, you are hereby again directed to pay the 3rd and 4th installments of environmental compensation for the month of September'2023 and October'2023 respectively as per the orders of Hon'ble High Court immediately falling which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.


ENVIRONMENTAL ENGINEER
& Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

To

M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - I: Sangareddy

5-1-28, Shantinagar, Sangareddy - 502 001, Sangareddy District

Geeta Sapare

Ph.No.08455-297799, 276795

Environmental Engineer

Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. RCP079/PCB/RO-I:SRD/2023-

Date:

12.12.2023

NOTICE

Sub: TSPCB - RO-I, SRD - M/s. Sri Sai Balaji Rock Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - OA No.6 of 2022 and WP No.15103 of 2023 - Show-cause Notice - Issued - Reg.

- Ref:**
1. Directions given by the Hon'ble NGT in the matter of OA No.6 of 2022 on 14.10.2022
 2. Hon'ble High Court order dated in WP No.15103 of 2023, Dt:16.06.2023
 3. Notice No. RCP079/PCB/RO-I:SRD/2023-670, Dt:19.09.2023.
 4. Notice No. RCP079/PCB/RO-I:SRD/2023- 697, Dt:13.10.2023.
 5. Notice No. RCP079/PCB/RO-I:SRD/2023- 708, Dt:10.11.2023.
 6. Reminder Notice No. RCP079/PCB/RO-I: SRD/2023- Dt: 28.11.2023.
@@@

WHEREAS M/s. Sri Sai Balaji Rock Industry is a stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

WHEREAS the TSPCB levied Environmental Compensation of Rs. 30,25,000/- vide order dated 12.11.2022 against the industry for violating the conditions of the Board

WHEREAS you have paid Rs.4,50,000/- on 15.04.2023 against the levied compensation of Rs.30,25,000. The Revenue Department as per the Revenue recovery Act issued notices for collecting the remaining environmental compensation.

WHEREAS You have approached the Hon'ble High Court vide WP NO.15103 of 2023 against the notices issued under Revenue Recovery Act where the Hon'ble High Court vide disposal order dated 16.06.2023 directed you to pay the remaining environmental compensation of Rs.25,75,000 in six equated installments in the first week of each month.

WHEREAS you have paid the 1st installment of Rs.4,29,166/-on 10.07.2023 and 2nd installment of Rs.4,29,166/- in two transactions on 21.08.2023 and 23.08.2023. However, you have not paid the 3rd installment , 4th installment , 5th installment & 6th installment of Rs. 4,29,166/- for the month of September , October 2023, November 2023 & December 2023 respectively. A notice was also issued to you on 19.09.2023 , 10.10.2023 , 10.11.2023 & 28.11.2023 for not paying the 3rd installment , 4th installment & 5th installment.

In view of the above, you are hereby again directed to pay the 3rd , 4th , 5th & 6th installments of environmental compensation for the month of September'2023, October'2023 , November'2023 & December'2023 respectively as per the orders of Hon'ble High Court immediately failing which action will be initiated against your industry under relevant provisions of Air Act, 1981 and Environment (Protection) Act, 1986 without further notice.

Signed by Geetha Sapare
Date: 12-12-2023 19:53:48
Reason: Approved
ENVIRONMENTAL ENGINEER

To
M/s. Sri Sai Balaji Rock Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C. Puram, Sangareddy District for kind information.